

**IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH**

**FAO No. 597 of 2013**

Nilam Devi and others

..... Appellants

V/s

Parmod Wadhwa and others

..... Respondents

**2. Shri Rajeev Kumar Son of Shri Murli Dhar, Resident of 210, Bank Colony, Sector-8, Urban Estate, Karnal. (Registered owner of the vehicle).**

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against him to appear in this Court on **07.01.2020(Actual)** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on 31<sup>st</sup> day of October, 2019.

*A. L. 2/10/19*  
Superintendent (Judl.),  
For Registrar (Judicial)

*R*